

RETURN OF ASSETS & LIABILITIES AS ON FIRST APPOINTMENT

AS ON THE 31<sup>ST</sup> DECEMBER 1996

July 96.

1. Name of the Government Servant in full (in block letters): PADAM SINGH

2. Servant to which he belongs:

Himachal Judicial Service

3. Total length of Service upto dated:

One year two months 17 days.

1) In Non Gazetted rank.

N/A.

4. Present post held & place of posting:

Sub-Judgecum Judicial Magistrate Palampur, Distt. Kangra (H.P.)

5. Total annual income from all sources during the calendar year immediately preceding the 1st. date of M January 1997.

34483 for salary + 22,000 Agricultural Income

6. DECLARATION:

I hereby declare that the return enclosed namely, forms I to IV are complete true and correct as on 31 Dec. 96. to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of Sub-rule: I) of rule 18 of the Central Civil Services (Conduct) rules 1964.

DATE: 27.9.97.

NOTE: I This return shall contain particulars of all assets and liabilities of the Govt. servant, either in his own name or in the name of any other person.

II. If a Govt. servant is a member of Hindu Undivided family with Co-personary rights in the properties of the family either as a Karta & or as a member, & he should indicate in the return in Form No. I the value of his share in such property and where it is not possible to indicate the exact Value of such share its approximate Value suitable suitable explanatory notes may be added, wherever necessary.

*Padam Singh*

FORM NO. I

STATEMENT OF IMMOVEABLE PROPERTY AS ON DECEMBER (ENDING) 1996 ( e.g. LAND HOUSE, SHOPS & OTHERS BUILDINGS ETC)

1. Sr. No.	2. Description.	3. Precise location (Name of Distt. Division Taluk & Village in which the property is situated & Also the distinctive No. etc.)	4. Area of land in case of land & building.	5. Nature of land in case of landed property.	6. Extended of Inter-est.	7. If not, in own name state in whose name held his/her relation-ship if any, to the Govt. servant.	8. Date of acqui sition.	9. How acquired (whether by purchase mortgaged lease, inheri- tance & name with details of person(s) from whom acquired. address & connection of the Govt. servant if any, with the persons concerned (Please see Note I below).	10. Value of the property (see the Note-2 below.	11. Particulars of sanction of prescribed authority if any.	12. Total annual income from the property.
1.	Residential House.	CHATE. TEM. NALAGOD. 10th - Kolam p.p.	10 Bighas.	Agricultural Land.	-	Own name. My wife - Mrs. S. Lakshmi co- share.	14th Nov 1982.	Inheritance. 14th Nov 1982.	Rs 20,000/-	Nil.	Rs 20,000 PA.

*S. Lakshmi*

STATEMENT OF LIQUID ASSETS ON FIRST APPOINTMENT AS ON THE 28th July, 1996

- 1. Cash & Bank Balance exceeding 3 months emoluments.
- 2. Deposits loan advances and investments (such as shares securities debenture etc.)

Sr. No.	Description.	Name & address of Company bank etc.	Amount.	If not in own name & address of persons in whose name held and his/her relationship with the Govt. servant.	Annual Income derived.	Remarks.
1.	F.D.R.	P.N.B. Malagaal.	Rs 20,000	own name.	Interest @ Rate 11.1% p.a.	- This amount is deposited during the time he practised as a medical officer in Andhra Pradesh along with my agricultural income.
2.	F.D.R.	State Bank of Patkela Malagaal.	Rs 5,000	own name.	initial interest @ 11.5% p.a.	
3.	F.D.R.	Bank of Co-operative Bank Palampur.	Rs 40000	own name & in the name of my wife Smt. Harish Kumar		

DATE: 27.9.97

NOTE: I. In column 7, particulars regarding sanctions obtained or report made in respect of the various tranche may be given.

II. The terms emoluments to means the pay & Allowances received by the Govt. servant.

This much amount I received from the sale of my fiberoptic launch & was having all the time of my legal profession a bank account for loan to the sum of Rs 1000. against the 12.08.97.

Sig: Padma kumar

STATEMENT OF MOVEABLE PROPERTY OF FIRST APPOINTMENT AS ON THE July 96.

Sr. No. Description of items. Price or value at the time of acquisition and or the total payments made upto the date of return, as the case may be in case of articles purchased or hirepurchase or instalments basis.

If not in own name and address of the persons in whose name and his/her relationship with the Government servant.

Whether acquired with approximate date of acquisitions. Remarks.

1. 2. 3. 4. 5. 6.

1. Refrigerator. Kalyan. Rs. 712.00.

2. T.V. videcon. Rs. 14000.

3. Sofa Set Rs. 6500.

4. Double Bed. Two. Rs. 6000.

5. Ornaments 100 grams. Rs. 95000.

6. Ornaments of Silver. 200 grams. Rs. 1000.

7. Dining Table & chairs. Rs. 5000.

8. Almirah & Godfrey. Rs. 2000.

9. V.C.R. Rs. 10000.

10. Mixer. Rs. 3000.

11. Grass. Rs. 2000.

12. Parquet. Rs. 6000.

13. Other House hold. Rs. 10000.

14. Pallet. Rs. 86000.

Tractor. Rs. 15000, 15000, 15000, 15000.

Tractor. Rs. 5000, 105000.

In the name of my wife  
Hareet Kumar.

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Rate of ornaments at the purchase.

Own name along with  
Other ornaments.

for agricultural purpose.

Signature

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY ON FIRST APPOINTMENT AS ON THE July 96.

1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	
Sr. INSURANCE POLICY					Type of Closing balance			Total.		Remarks (If there is dispute regarding closing balance the figures according to the Govt. servant should also be mentioned in this column.)
No. Policy No. & date of policy.	Name of Insurance company.	Sum Insured and of authority.	Amount of annual premium.	provident Gps/GPE	as last reported by the audit Accounts officer alongwith dt. of such balance.	Contri bution made sub- quently.				
1. 150268584.	L.T.C. & R.100000	India.	<del>Rs 35000</del> Rs 1424.00		Provident fund not deposited. It is deducted for his salary for his first month August 1991.	-	-			

Date: 27.9.97

Signature: Pedra KPL

## STATEMENT OF DEBITS &amp; OTHER LIABILITIES ON FIRST APPOINTMENT AS ON THE: July, 1996.

N-1

Sr. No.	Amount.	Name & address of creditor.	Date of incurring liability.	Detail of transactions.	Remarks.
1.	2.	3.	4.	5.	6.



DATED: 27.9.97

NATE:- I. Individual items of loans not exceeding three months emlements or Rs. 1000/- whichever is less need not be included.

II. Column information regarding permission, if any, obtained from or report made to competent authority may also be given.

III. The item emoluments: means pay & allowances received by the Govt. servant.

IV. The statement should also include various loans and advances available to Govt. servants like advance for purchase of conveyance house building advance etc. (other advance of pay and travelling allowances) advances from the X G.P. fund and loans on life insurance policies and fixed deposited.

